



2026:AHC:35969

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 4326 of 2026

Munnilal And 12 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pramod Kumar Singh Paliwal
Counsel for Respondent(s)	:	Achal Singh, Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The order dated 26.11.2025 passed by the District Magistrate/Collector, Chitrakoot/respondent no.2 in the proceedings initiated under Section 128 of the U.P. Revenue Code, 2006 is under challenge in the present writ petition.

2. A preliminary objection has been raised by the learned Standing Counsel that the aforesaid order, which is under challenge is an interlocutory order and no final decision has been taken as yet. The operative portion reads as follows :-

"वादग्रस्त भूमि मूलतः श्रेणी-6 बीहड की सुरक्षित भूमि है अथवा नहीं तथा कृषि कार्य हेतु प्रतिवादीगण को आवंटन किस आधार पर किया गया है, के संबंध में न्यायहित में उभय पक्षों को साक्ष्य एवं सुनवाई का अवसर देने के पश्चात ही निर्णय पारित किया जाना न्यायोचित होगा। अतः प्रस्तुत प्रकरण समय सीमा से बाधित होना न पाते हुए तदनुसार उक्त विन्दु निस्तारित किया जाता है। पत्रावली उभय पक्ष साक्ष्य / बहस हेतु दिनांक 04.12.2025 को पेश हो।"

3. After going through the aforesaid, the Court is more than satisfied that the matter is still pending consideration before the respondent no.2 and no final decision has been taken as yet hence present writ petition is not maintainable at this stage. Apart from the same as per sub-Section (4) of Section 128 of the U.P. Revenue Code, 2006 every order passed by the Collector shall subject to the provisions of Section 210 be final. The petitioner is also alternative remedy to challenge the aforesaid order by moving a proper application as provided under Section 210 of the U.P.

Revenue Code, 2006.

4. In view of the same, present writ petition is not maintainable hence same is dismissed on both grounds mentioned above.

(Prakash Padia,J.)

February 18, 2026
Pramod Tripathi